GOVERNMENTOF INDIA MINISTRY OF FINANCE DEPARTMENTOF FINANCIAISERVICES LOK SABHA UNSTARREDQUESTION NO.171 TO BE ANSWEREDON THE 15THDecember2017/Agrahayana24, 1939 (SAKA) Re-Capitalisation of PSBs

171. SHRI SANJAYDHOTRE: SHRI BHARTRUHARI MAHTAB: SHRI RAHULSHEWALE: SHRI R.GOPALAKRISHNAN:

Willthe Ministerof FINANCEbe pleased to state:

(a) whether the Government proposes to infuse capital in Public Sector Banks (PSBs) to support credit growthand job creation across the country;

(b) if so, the details thereof along with the capital infused in such banksso far, Bank-wise;

(c) whether the Governmenthas evaluated the performance of laws recently enacted by the Government to curb rising Non-Performing Assets (NPAs) of the said banks before taking decision of infusion of capital in such banks;

(d) if so, the details and outcome thereof and if not, the reasons therefor;

(e) whether the Government has conducted any study on the success of the previous recapitalisation of PSBs in the country and

(f) if so, the details and outcome thereof and if not, the reasons therefor along with the other steps taken/being taken by the Government in this regard?

ANSWER

The Ministerof State in the Ministryof Finance (SHRISHIV PRATAPSHUKLA)

(a) and (b): As part of IndradhanushPlan Governmenthad announcedinfusion of Rs. 70,000 crore out of budgetaryallocations for infusing capital in Public Sector Banks (PSBs) in four financial years. Amounts of Rs. 25,000 crore each in the financial years 2015-16 and 2016-17, and Rs. 10,000 crore each in financial years 2017-18 and 2018-19, were envisaged. Further keeping in view requirements of PSBs, Government has recently announced decision to recapitalise Public Sector Banks (PSBs) to the tune of Rs. 2,11,000 crore, through recapitalisationbonds of Rs. 1,35,000 crore and budgetaryprovision Rs. 18,139 crore (under Indradhanushplan) over two financial years, and the balance through capital raising by banks from the market.Governmenthas so far infused capital of Rs. 51,858 crore in PSBs. Bank-wise details are in Annex.

(c) and (d): The Insolvency and BankruptcyCode was enacted for reorganisation and insolvency resolution of corporates. The object of the law is not curbingrise of NPAs.

(e) and (f): Governmentmonitorscapital adequacy of PSBs. Capitalinfusion has enabled PSBs to remain compliant with Basel III capital adequacy norms, across financial years, despite high NPA and consequential provisioning requirement.

Lok Sabha Unstarred Question No. 171 for 15.12.2017, regarding "Recapitalisation of PSBs"

Details of Capital infused in Public Sector Banks (PSBs) by Governmentsince financial year 2015-16

				(In crore
S. No.	Bank	2015-16	2016-17	2017-18
1	AllahabadBank	973.00	451.00	
2	Andhra Bank	378.00	1100.00	
3	Bank of Baroda	1786.00	0.00	
4	Bank of India	3605.00	2838.00	
5	Bank of Maharashtra	394.00	300.00	
6	CanaraBank	947.00	745.18	
7	CentralBank of India	535.00	1397.00	
8	CorporationBank	857.00	508.00	
9	Dena Bank	407.00	1046.00	
10	Indian Overseas Bank	2009.00	2651.00	
11	OrientalBank of Commerce	300.00	0.00	
12	Punjab NationalBank	1732.00	2112.00	
13	SyndicateBank	740.00	776.00	
14	State Bank of India	5393.00	5681.00	
15	UCO Bank	935.00	1925.00	
16	UnionBank of India	1080.00	541.00	
17	UnitedBank of India	480.00	1026.00	
18	VijayaBank	220.00	0.00	
19	IDBI Bank	2229.00	1900.00	1861.00
I	Total	25000	24997.2	1861.00
